

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)

Subject: Select lists of the Candidates for the post of Junior Assistants in Subordinate Courts of Kashmir and Jammu divisions in pursuance to Advertisement Notification No. 323 dated 26.05.2017 and operation of waiting list thereof.

ORDER

No. 1061

Dated: 22-11-2018.

Whereas, pursuant to advertisement Notification No. 323 dated 26.05.2017, Select list/ appointment orders alongwith waiting list of the candidates for the posts of Junior Assistants under different categories in Subordinate Courts of Kashmir and Jammu divisions were issued on 17.08.2018 vide this Secretariat's Order No. 655 & 656 respectively.

Whereas, posting orders in respect of the aforesaid appointees of Kashmir and Jammu divisions were issued on 20.02.2018 vide this Secretariat's order No. 663 and order No. 664 respectively with the stipulation that the appointees shall join at their place of postings within a period of 15 days from the date of receipt of the orders and in case any appointee fails to join within the stipulated period of 15 days, his/her appointment shall be cancelled without any further notice.

Whereas, as per the information received from the concerned Principal District Judges of both divisions of the State, all the appointees in Jammu division pursuant to the aforesaid appointment/posting orders joined at their respective place of postings, however, in Kashmir division three candidates did not join their services. The below mentioned three candidates of the Kashmir division, under the Category shown against each name, failed to join at their place of postings within the stipulated period of joining time:

Kashmir Province

- 1) Shri Ishfaq Ahmad Rather, appointed as Junior Assistant under OM Category.
- 2) Shri Adil Sultan, appointed as Junior Assistant under OM Category.
- 3) Fayaz Ahmad Dar, appointed as Junior Assistant under RBA Category.

Whereas, the Competent Authority (Hon'ble the Chief Justice) was pleased to provide one more chance to the aforesaid candidates of Kashmir division, who did

not join at their place of postings within the stipulated time for reporting at their respective place of postings.

Whereas, copies of the appointment orders, alongwith a communication were again sent to the aforesaid three candidates through registered speed post and they were asked to join /report at their respective place of postings within week's time from the date of the receipt of their respective copies of appointment orders and communications, failing which it would be presumed that they are not interested in taking up the job and they shall forfeit their right for appointment against these posts of Junior Assistants.

Whereas, as per the information received from the concerned Principal District Judges none of the aforesaid candidates has joined his service within the extended stipulated time.

Whereas, against the vacancies accrued due to non joining of the aforesaid appointees, candidates namely Shri Abdul Basit-ul Hai Deva, Ms Mahak Fatima and Shri Manzoor Ahmad Payer, figuring in the waiting list in the relevant Category as per merit in Kashmir division have been considered for their temporary appointment against these vacancies.

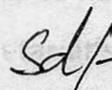
Now, therefore, sanction is hereby accorded to the temporary appointment of aforesaid candidates as per their merit, out of the relevant waiting list issued by this Secretariat vide order No. 656 dated 17.08.2018, as Junior Assistants in the pay band of Rs. 5200-20200 with Grade Pay of Rs. 1900 (pre-revised) in the Subordinate Courts of Kashmir division and are posted as under:

- 1) Shri Shri Abdul Basit-ul Hai Deva S/o Abdul Hai Deva R/o Chenni Chowk Khaja Mir Ali, Anantnag, figuring at S. No. 1 in the waiting list, under OM Category is appointed as Junior Assistant and posted as Judicial Clerk/Junior Assistant in the office of Tehsildar/Executive Magistrate, Anantnag against the available vacancy.
- 2) Ms Mahak Fatima D/o Zulfikar Ali Joo R/o Hawal Khewan Iddgah Road, Srinagar figuring at S. No. 2 in the waiting list under OM Category is appointed as Junior Assistant and posted as Criminal Clerk/Junior Assistant in the Court of Special Mobile Magistrate, Baramulla against the available vacancy.
- 3) Shri Manzoor Ahmad Payer S/o Abdul Gani Payer R/o Dardson Kralpora, Kupwara figuring at S. No. 1 in the waiting list under RBA Category is

appointed as Junior Assistant and posted as Judicial Clerk/Junior Assistant in the office of District Magistrate, Bandipora against the available vacancy.

- I) Note: i)** All the new appointees are directed to join at their place of postings within a period of 15 days from the date of receipt of this Order. In case any appointee fails to join within the stipulated period in that event his/her appointment shall be deemed to have been cancelled without any further notice.
- ii)** All the Presiding Officers before whom the new appointees have to join are directed to check all testimonials of new appointees and get them verified from the concerned issuing authorities.
- iii)** All the Presiding Officers, before whom the new appointees have to join, are directed to get the character and antecedents of the new appointees verified from the Inspector General of Police, CID, Jammu & Kashmir.
- iv)** The new appointees are directed to give an undertaking before the Presiding Officer at the time of their joining in the shape of affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case any adverse report about his /her character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir in that event his/her appointment shall be deemed to have been cancelled ab-initio and shall have no claim on his/her appointment.
- v)** The salary of the new appointees shall not be drawn unless a satisfactory report in respect of (ii) & (iii) above is received by the concerned Presiding Officer.
- II)** Any transfer order/attachment order, issued by any Ld. Principal District & Sessions Judge of a district, which is contrary to this order shall be deemed to have been superceded by this order.

By Order.


(Jawad Ahmed)
Principal Secretary to
Hon'ble the Chief Justice

No. 667-78 /PSY

Dated: 22-11-2018

Copy to the:

1. Registrar General, High Court of Jammu and Kashmir at Jammu.
2. Registrar Vigilance, High Court of Jammu and Kashmir at Jammu.
- 3-5. Principal District & Sessions Judge, Anantnag/Baramulla/Bandipora for information.
6. Special Mobile Magistrate, Baramulla for information and necessary action.
7. District Magistrate, Bandipora for information and necessary action.
8. Director, Information Jammu with the request to publish the order in the leading Daily Newspapers of the Kashmir division.
9. Tehsildar/Executive Magistrate, Anantnag for information and necessary action.
10. Shri/Ms. _____
11. Incharge NIC, High Court Wing, Jammu for uploading in the High Court Website.
12. Order Book.


Principal Secretary to
Hon'ble the Chief Justice